

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 306**  
CP.CAA-23(ND)/2023

**IN THE MATTER OF:**

ART Business & Consumer Finance (India) Pvt Ltd. AND ART Corporate  
Finance (India) Pvt Ltd.

**.....APPLICANT/PETITIONER**

**SECTION**

**U/s 230/232**

**Order delivered on 22.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Gaurav H Sethi, Mr. Deeptanshu Chandra,  
Mr. Rahul Pawar, Advocates.

For the RD : Ms. Shankari Mishra, Ms. Jyoti Khurana, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel appears for the Applicant. Learned Counsel appearing for the RD, OL and Income Tax Department have submitted that necessary steps to bring on record the reports filed by the RD, OL and Income Tax Department will be taken. One week time granted.

List the matter on **20.05.2024**.

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**